IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : AT HYDERABAD ****

ORIGINAL APPLICATION No.915 of 1996. DATE OF DECISION: 31-07-96.

Posa Veera Linganna

.. Applicant.

Vs

- 1. The Deputy General Manager (Personnel) Naval Dockyard, Visakhapatnam.
- 2. The Manager (Personnel Service), Naval Dockyard, Visakhapatnam.
- 3. The Admiral Supreintendent, Naval Dockyard, Visakhapatnam.
- 4. The Flag Officer Commanding-in-Chief, Naval Dockyard, Visakhapatnam.
- 5. D.Ranga Rao

.. Respondents.

Counsel for the Applicant

: Mr.D.Chandra Sekhar

Counsel for the Respondents : Mr. V.Bhimanna, Addl.dGSC.

CORAM: -

THE HON'BLE SHRI JUSTICE M.G.CHAUDHARI : VICE CHAIRMAN THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

ORDER

ORAL ORDER

(Per Hon'ble SHRI JUSTICE M.G.CHAUDHARI : VICE CHAIRMAN)

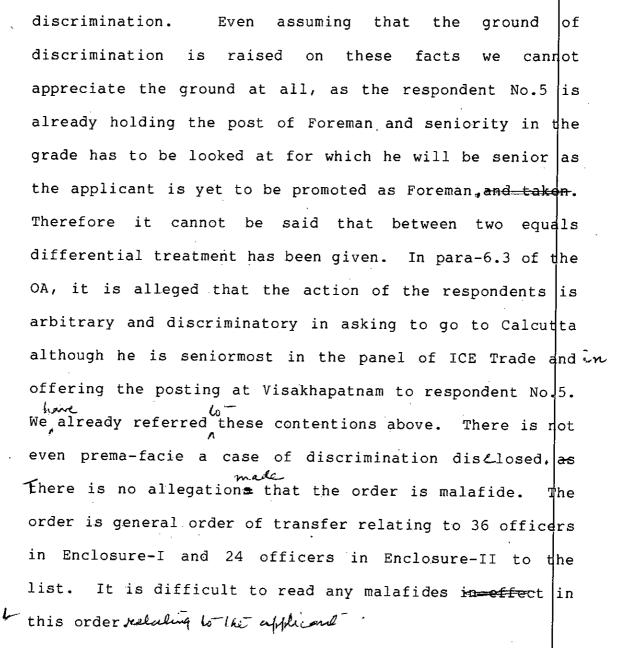
Heard Mr.D.Chandra Sekar, learned counsel for the applicant.

2. By general order dated 27-02-1996 issued by the personnel Department Naval Dockyard the applicant is promoted as Foreman (ICE) with posting at Calcutta. The applicant is presently working as Senior Chargeman, Naval Dockyard, Visakhapatnam. He is aggrieved by posting at Calcutta and desires to be retained The reason stated is to be Visakhapatnam. personal grounds. He was offered promotion earlier as Chargeman in 1992 but he had refused to accept the same as he desired

to be retained at Visakhapatnam since the promotion was coupled with transfer.

- 3. In pursuance of the above mentioned order by further order dated 07-09-1996 willingness of the applicant was called for to take up promotion at Calcutta. The applicant had not exercised that option. The learned counsel for the applicant submits that the transfer order has not yet been given effect to.
- Against the posting at Calcutta by order dated 27-02-1996 the applicant submitted representations to respondents. The last representation was filed 05-03-1996 followed by a further representation dated It is stated by the applicant that no reply 28-03-1996. has been received. Transfer is a matter which lies within the administrative powers of the department. The Tribunal would not interfere with the departmental transfers and grievances are to be made to the authorities concerned. A transfer can be interfered with if it is shown that it is tendered with malafides or in breach of any rules or instructions is discriminatory. Doutless in sub-para-E of para-4 of the OA some facts have been stated and it is sought to be contended that though the name of the applicant in the seniority list of roster makes it seniormost in the trade___One Mr.D.Ranga Rao, R-5 who is presently working as Foreman (ICE), WOT, Calcutta has been transferred to Visakhapatnam where thre applicant could have been easily posted and although it is not so stated in the said paragraph that it amounts to discrimination, the leáñed counsel șubmitted that this

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had even foregone the promotion. On that occasion he was transferred as Foreman to PortBlair. On the ground of sickness of his wife and also of his children he represented that he may be retained at Visakhapatnam. He could be retained in the existing post and therefore he had lost the promotion at that time. It may appear that for the very same reasons if he desires to retain at Visakhapatnam the respondents should have sympathetically considered those circumstances. In the representation now

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filed also he has made a reference to the sickness of his wife stating that he has to provide medical assistance to her. We do not know as to why the applicant feels that medical assistants will not be available at Calcutta. Whatever that it is those are the grounds by the respondents to examine.

The applicant in our view should have exerdised 6. his willingness and he could have joined the post at Calcutta on promotion and then could have requested the transfer his back to authorities consider because of But his insistence that he should not be Visakhapatnam. transferred out of Visakhapatnam, he did not exercise the willingness as was required to be done by order plated before 12-06-1996, As That 07-06-1996 on orstipulated that in the event of failure to submit the willingness by then the candidature will be debarred for a period of one year and casuality to that effect he will be promulgated in the CE order. The learned counsel for the applicant submits that neither the promotion -have been effected so far nor any action is taken under the order dated 07-06-1996. We wish that the applicant does not stand debarred by failure to exercise his willingness on the terms of that order.

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7. Whatever it may be, we have no legal grounds to interfere in the transfer. Since it is stated that the representations of the applicant have not been replied, we leave it open to the applicant to submit immediately a further reminder along with the copy of this order and we hope that the concerned authorities will consider the

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matter in sympathetic manner trying to understand genuine difficulty of the applicant and reply to applicant suitably. We have to make it clear that matter will be entirely within the powers the authorities concerned and it should not be understood given any direction except that the sympathetic the consideration deserves be bestowed representation of the applicant. We also express opinion about the consequences of the order dated 07-06-96 and it is left to the authorities concerned to consider the same while deciding the representation. All that we would say is that the authorities concerned should consider the representation after the reminder is filed expeditiously and convey their decision to the applicant so that he knows that position finally.

8. The OA is rejected subject to the observations made above.

(H. RAJENDRA PRASAD)
MEMBER(ADMN.)

(M.G.CHAUDHARI) VICE CHAIRMAN

Dated : The 31st July 1996.
(Dictation in the Open Court)

SPR

Deputy Rosistron (5) (C

O.A.915/96.

To

- 1. The Deputy General Manager(Personnel)
 Naval Dockyard, Visakhapatnam.
- The Manager (Personnel Service)
 Naval Dockyard, Visakhapatnam.
- The Admiral Superintendent, Naval Dockyard, Visakhapatnam.
- 2. The Flag Officer, Commanding-in-Chief, Naval Dockyard, Visakhapatnam.
- 5. One copy to Mr. D. Chandrasekhar, Advocate, CAT. Hyd.
- 6. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT Hyd.
- 7. One copy to Library, CAT. Hyd.
- 8. One spare copy.

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TÝPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH AT HYLERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI VICE-CHAIRMAN

AND

THE HON BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 31 -) -1996

OBDET/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. 395/96 915/96

T.A.No.

(W.P.

Admitted and Interim Directions issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Befault.

Ordered Rejected.

No order as to costs.

Comid Administrative Tribune!

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E-9 AUG 1995 NEW

E-19 AUG 1995 NEW

HYBERABAD BENCH

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